## **Insolvency and Bankruptcy Board of India**

#### Subject: Status note on Insolvency Resolution Process and Bankruptcy Process of **Personal Guarantors to Corporate Debtors**

The Insolvency and Bankruptcy Code, 2016 (Code) classifies individuals into three classes, namely, personal guarantors (PGs) to corporate debtors (CDs), partnership firms and proprietorship firms, and other individuals, to enable implementation of individual insolvency in a phased manner. Vide notification dated 15<sup>th</sup> November, 2019, the provisions relating to insolvency resolution of PGs to CDs came into force on 1<sup>st</sup> December, 2019.

# A. Insolvency resolution process of PGs to CDs: -

2. This note presents the status of insolvency resolution processes of PGs to CDs till end of February 2023 and related matters. This is based on information available with the Board received from the applicants, Insolvency Professionals (IPs), and data collated from various benches of NCLT and DRT. A total of 1771 applications for initiation of insolvency resolution process of PGs to CDs have been filed, of which 1749 have been filed in different benches of the NCLT and 22 in different benches of the DRT. A total of 167 applications have been initiated by the debtors under section 94 of the Code involving a debt amount of ₹ 15936.50 crore\* and 1604 applications have been initiated by the creditors under section 95 of the Code involving a debt amount of ₹ 134650.66 crore#. The caveats to these data points are presented as footnotes to Table 1.

Table 1: Insolvency Resolution Process of PG to CD.							(Amount in ₹ crore)		
Period	Applications filed by Total		otal	Adjudicating					
	Debto	ors (u/s 94)	Credit	Creditors (u/s 95)				Authority	
	No.	Debt Amount	No.	Debt Amount	No.	Debt Amount	NCLT	DRT	
2019 - 20	3	49.66	20	3289.85	23	3339.51	22	1	
2020 - 21	20	2485.94	234	37561.36	254	40047.30	248	6	
2021 - 22	85	3089.97	838	62157.44	923	65247.41	908	15	
Apr - Jun 2022	16	698.73	171	7409.79	187	8108.52	187	0	
Jul - Sep 2022	23	1128.67	153	12643.42	176	13772.09	176		
Oct - Dec 2022	14	8467.78	101	3911.14	115	12378.92	115	0	
Jan - Feb 2023	6	15.75	87	7677.66	93	7693.41	93	0	
Total	167	15936.50*	1604	134650.66#	1771	150587.16	1749	22	

## Table 1: Insolvency Resolution Process of PG to CD.

The data are provisional. These are getting revised on continuous basis as further information received. \* Debt Amount has been compiled from the Form A of IRP Rules. Data is not available in 54 cases.

<sup>#</sup> Debt Amount has been compiled from the Form C of IRP Rules. Data is not available in respect of 275 cases.

3. While collating the data above, certain instances have been noticed where (i) there is one CD and more than one PG; (ii) one CD, one (or more) PG and more than one creditor; (iii) two CDs, one (or more) PG; and (iv) one (or more) creditor and one CD and more than one PG. The treatment to noting the debt amount of the applications in such instances is placed at Annexure 1 for information.

4. Table 2 informs the status of applications for resolution of PGs to CDs before its admission/ rejection. Out of the 1771 applications filed, RPs have been appointed in 734 cases (including admitted cases, applications withdrawn/ dismissed/ rejected after appointment of RP), 62 cases have been withdrawn/ dismissed/ rejected before appointment of RP, and RPs are yet to be appointed in 975 cases.

Status	No. of applications filed				
	by Debtor(s)	by Creditor(s)	Total		
RP appointed*	52	471	523		
Withdrawn - before appointment of RP	1	27	28		
Withdrawn - after appointment of RP	3	8	11		
Dismissed/Rejection - before RP appointment	3	31	34		
Dismissed/Rejection - after RP appointment	2	20	22		
RP yet to be appointed	84	891	975		
Admitted	22	156	178		
Grand Total	167	1604	1771		

### Table 2: Status of applications filed.

<sup>\*</sup>This excludes the cases where applications have been admitted and withdrawn/ dismissed/ rejected after appointment of RP.

5. Section 99 requires the RP to file a report recommending either acceptance or rejection of the application. Table 3 informs the status of reports filed by the RP. Out of 734 cases, where RPs have been appointed, as per the information received from the RPs, 359 reports have been filed by the RP. Four cases have been directly admitted by the Adjudicating Authority and in 371 cases, information with respect to section 99 report, is yet to be received.

### Table 3: Status of reports filed by the RP u/s 99.

Status	No. of applications filed				
	by Debtor(s)	by Creditor(s)	Total		
No. of cases report submitted	31	328	359		
No. of cases recommended for acceptance of application	26	239	265		
No. of cases recommended for rejection of application	1	2	3		

Note: Out of the 359 cases, copy of the report filed by the RP is not available with the Board in 104 cases.

6. Table 4 informs the status of applications after their admission by the Adjudicating Authority. 178 applications have been admitted and out of them 37 cases have been closed and 141 cases are ongoing.

### Table 4: Status of admitted cases.

No. of cases	Closure by				Ongoing
Admitted	Appeal	Withdrawal	<b>Rejection of</b>	Approval of	cases
			<b>Repayment Plan</b>	<b>Repayment Plan</b>	
178	0	6	29*	2	141

\*This includes 10 cases, where repayment plan is not submitted.

7. As of February, 2023 the Adjudicating Authority has approved repayment plans in two cases. The details are given in Table 5.

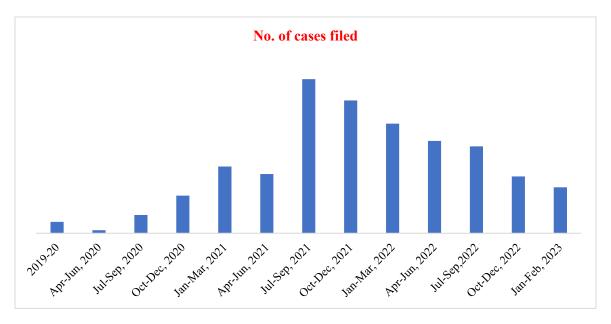
 Table 5. IIRP yielding approval of Repayment Plan

(Amount in ₹ crore)

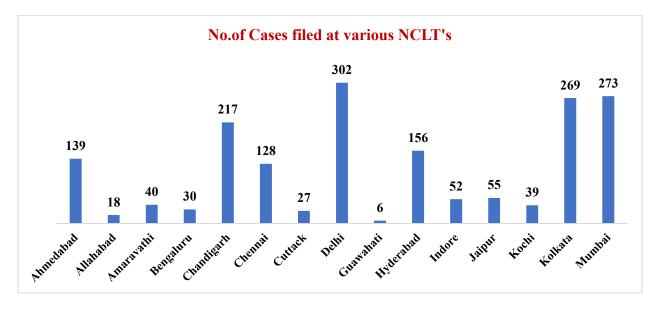
Sl. No.	Name of the PG	Name of the CD	IIRP initiated by	Date of commencement of IIRP	Date of approval of plan	Total admitted claim	Realisable Amount
1	14		a th	-			12.00
1.	Mr.	M/s. Bluefern	Creditor	30-09-21	30-09-22	30.28	12.00
	Tshering	Ventures Pvt					
	Pintso	Ltd					
	Bhutia						
2.	Mr. Ongmu	M/s. Bluefern	Creditor	30-09-21	30-09-22		
	Bhutia	Ventures Pvt					
		Ltd					

8. Details of periodical filing of application is given in Figure-1.

Figure 1: Periodical filing of cases.



9. The Adjudicating Authority in respect of insolvency matters of PGs to CDs is DRT. However, where the insolvency resolution and liquidation for corporate persons is going on, the Adjudicating Authority is the NCLT. By the end of February, 2023, 98.8% of the total cases are filed at different benches of NCLT and 1.2% of cases are filed at different benches of DRT. Figure 2 presents the NCLT bench-wise filing of number of applications.



# Figure 2: NCLT bench-wise filing of applications.

# B. Bankruptcy process of PGs to CDs: -

10. As per section 121 of the Code, an application for initiation of bankruptcy process can be filed by a debtor or creditor(s) within a period of three months in the following three circumstances, namely: -

(a) where the application for initiation of IRP of a debtor has been rejected by the Adjudicating Authority (AA) u/s 100(4); or

(b) where the repayment plan has been rejected by the AA u/s 115(2); or

(c) where the repayment plan has been ended prematurely and an order has been passed by the AA u/s 118(3).

11. As per the information received from the applicants, IPs and data collected from various benches of NCLT and DRT, four bankruptcy applications are initiated by the creditors u/s 123 of the Code. Among them one application has been filed before DRT, Chennai wherein AA has appointed the Bankruptcy Trustee in the said matter and three applications have been filed before NCLT, Hyderabad bench.

12. This is submitted for information of the Governing Board.

# Annexure 1

Scenario	Example	Presen	t Treatme	nt	
One CD and more	CD: XYZ Ltd	PG	Debt Ame	ount for	Debt amount
than one PG	PG: Mr. A, Mr. B and Mr. C.	Name	which app	olication	considered for
	Total debt of the CD: ₹ 100 crore.		has been f	ĩled	MIS
		Mr. A	₹ 100 cron	re	₹ 100 crore
	Guarantees of the PGs have been	Mr. B	₹ 100 cror	e	
	invoked by the creditor for a sum of	Mr. C	₹ 100 cron	e	
	₹ 100 crore each. Three separate applications are filed for initiation of IRP of Mr. A,	been co			debt amount has ore only to avoid
	Mr. B and Mr. C for a debt amount of ₹ 100 crore each.				
	[many instances have come to				
One CD, one (or	notice CD: XYZ Ltd	PG	Name of	Debt	Debt
more) PG and	PG: Mr. A	Name	the	Amount	amount
more than one	Creditors: ABC bank and PQR	1 (01110	Applicant	for whi	
creditor	bank.		11	applicati	
creditor	Debt at ABC bank: ₹ 100 crore			has be	en
	Debt at PQR bank: ₹ 80 crore			filed	
	Debt at 1 Qit ballik. Y 60 effore	Mr. A	ABC	₹100 cro	ore ₹100 crore
	Both ABC bank and PQR bank		bank		
	have invoked the guarantees	Mr. A	PQR	₹ 80 croi	re ₹80 crore
	against Mr. A and filed		bank		
	applications for initiation of IRP of Mr. A separately for a debt amount				l debt amount has y as both are
	of $\gtrless$ 100 crore and $\gtrless$ 80 crore respectively.	separate	applicatior	18.	
	[one such instance has come to notice]				
Two CDs, one (or	CD1: XYZ Ltd	PG	Name of	Debt	Debt
more) PG and one		Name	the CD	Amount	amount
(or more) creditor	PG: Mr. A			for whi	
	Creditors: ABC bank			applicati has be filed	
	Debt for XYZ Ltd: ₹ 100 crore	Mr. A	XYZ Ltd	₹ 100 cro	ore ₹100 crore
	Debt for PQR Ltd: ₹80 crore	Mr. A	PQR Ltd	₹ 80 croi	
	ABC bank has invoked two separate guarantees (for XYZ Ltd and PQR Ltd) against Mr. A and filed two applications for initiation of IRP of Mr. A separately for two	been c	ourpose of N	separatel	debt amount has y as both are

Treatment of different scenarios for noting the debt amount

	<ul> <li>debt amounts of ₹ 100 crore and ₹ 80 crore respectively.</li> <li>[one such instance has come to notice]</li> </ul>				
One CD and more	CD: XYZ Ltd	PG	Debt Amount	Debt amount	
than one PG	PG: Mr. A and Mr. B.	Name	for which	considered for	
	Total debt of the CD: ₹ 100 crore.		application has been filed	MIS	
(Application filed	Dalt of Mr. A. 7 100 onone (dalt of	Mr. A	₹ 105 crore	₹5 crore	
by the PG u/s 94	Debt of Mr. A: ₹ 100 crore (debt of the CD) $\downarrow$ ₹ 5 crore (leaves from	Mr. A Mr. B	₹ 105 crore ₹ 100 crore	₹ 100 crore	
of the Code)	the CD) $+$ ₹ 5 crore (loans from	MIL D			
	personal capacity e.g. housing loan, vehicle loan, etc.)	For the p	urpose of MIS. th	ne common debt of	f
	veniere roun, etc.)		e has not been co		_
	Debt of Mr. B: ₹ 100 crore (debt of				
	the CD)				
	Two separate applications are filed				
	for initiation of IRP of Mr. A and				
	Mr. B for a debt amount of ₹ 105				
	crore and $\gtrless$ 100 crore respectively.				
	[many such instances have come				
	to notice]				